

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**LOK SABHA  
UNSTARRED QUESTION NO. 42  
TO BE ANSWERED ON 2<sup>ND</sup> FEBRUARY, 2018**

**CENTRAL COUNCIL OF INDIAN MEDICINE**

**42. SHRI ARJUN LAL MEENA:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) the number of members nominated to the Central Council of Indian Medicine (CCIM), New Delhi;
- (b) whether more members remain to be nominated to the said council in the near future and if so, the details thereof;
- (c) the norms and qualifications fixed for nomination of members to CCIM along with the scope of CCIM and the responsibilities of the council;
- (d) the details of the review report of the works undertaken by the council; and
- (e) the total number of graduate and post graduate ayurvedic doctors from Rajasthan registered under CCIM?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI SHRIPAD YESSO NAIK)**

- (a) & (b): The total number of members nominated by the Central Government to the Central Council of Indian Medicine (CCIM) is 24 as notified on 28.08.2017 for a period of five years. Presently there is no vacancy for nominated members.
- (c): The norms and parameters fixed for nomination of members to CCIM is annexed as **Annexure I**. The main functions and responsibilities of CCIM are as under:
  - (i) To prescribe the minimum standards of education in Indian Systems of Medicine viz. Ayurved, Siddha, Unani and Sowa Rigpa.
  - (ii) To advise Central Government in matters relating to recognition (inclusion / withdrawal) of medical qualifications in Second Schedule of Indian Medicine Central Council Act, 1970.

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- (iii) To maintain a Central Register of Indian Medicine and revise the Register from time to time.
- (iv) To prescribe Standards of Professional Conduct, Etiquette and Code of Ethics to be observed by the practitioners.
- (d): The Detail of the review report of the works undertaken by the Council for the year 2016-17 is annexed as **Annexure II**.
- (e): The total number of graduate and post graduate doctors of Ayurveda registered from Rajasthan is 9464 as on 01.01.2016.

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**Norms and parameters adopted for nomination of members to CCIM**

**In the field of Academic, the person shall be**

- Professor with University recognized PhD guide  
or
- Teacher with minimum 15 years of teaching experience and University recognized PG guide.  
or
- Teacher having completed research projects where he/she himself/herself is Principal Investigator and has done 15 Research Publication in ISBN journal.  
or
- Director of National Institutes or All India Institute.

**In the field of public health, the person shall be**

- Serving or retired Registered Medical Practitioners with minimum 15 years of professional experience in Indian Medicine or Homoeopathy with significant contribution in public health for the past 5 years continuously.  
or
- National /State/University awardee granted by the concerned Governments. International awardee of the level of Magsaysay award etc.

**In the field of research, the person shall be**

- Having contribution in AYUSH research with minimum 10 years experience and published minimum 10 research papers as first or second author in peer reviewed journal.  
or
- Serving or retired Director/DG of the Research Councils under the Ministry of AYUSH.

**In policy matters, the person shall be**

- Sitting/former Adviser for respective systems of Medicine in the Ministry of AYUSH.  
or
- Serving or retired Director/Principal of State Colleges/Commissioner/Principal Secretary of State/UT Governments for a minimum of three years.  
or
- Sitting/former Chancellor/Vice-Chancellor of Health/AYUSH University for minimum of three years.  
or
- Renowed persons engaged with international courses with reputed AYUSH institutions aboard.

Provided any person who holds the position of President/Chairman/Director/Member of the management Society/Trust in any private AYUSH medical college shall not be considered for the said nomination. Efforts may be made for representation of different systems of medicine rationally in the process of nomination.

**CENTRAL COUNCIL OF INDIAN MEDICINE, NEW DELHI**  
**REVIEW STATEMENT FOR THE YEAR 2016-17**

The Central Council of Indian Medicine, New Delhi is a Statutory Body set up under the Indian Medicine Central Council Act, 1970. The Central Council of Indian Medicine maintains the Central Registrar of practitioners of Indian Medicines and regulates the education and practice and matter related thereto in Indian Systems of Medicine namely Ayurveda, Siddha, Unani and Sowa Rigpa. The Central Council of Indian Medicine was constituted in the year 1971.

The Government of India notifies the members of the Council time to time. The Executive Committee of the Council discharges the various functions of the Council. The activities of the Council include inspection of colleges for assessing the compliance to the minimum standard requirements of infrastructure and teaching / training facilities as per Minimum Standard Regulation (MSR) and communicate its recommendations to Central Government for the purpose of recognition of Under-graduate / Post-graduate courses. The Central Council prescribes/amends the Regulations as and when required and up-dates the Central Register as communicated by the State Boards/ Councils of Indian Systems of Medicine.

As per the provisions of Section 13 C of the IMCC Act, 1970 and Indian Medicine Central Council (Minimum Standard Requirements of Colleges & attached Hospital) (amendment) Regulations, 2016 the Central Council inspected institutions / colleges and made recommendations for approval/disapproval of the scheme to the Ministry of AYUSH. The Central Council conducted the visitation of 297 Ayurved, 46 Unani and 10 Siddha colleges for assessing the standard available at these colleges in conformity with the Minimum Standards and Requirement laid down by the Council for Under-graduate and Post-graduate courses, during the period.

As per the provisions of Section 13 A of the IMCC Act, 1970, and “The Establishment of New Medical College, Opening of New or Higher Course of Studies or Training and Increase of Admission Capacity by a Medical College Regulation, 2003,” 75 proposals for establishment of Ayurveda colleges and 8 proposals for Unani Colleges, 24 colleges for starting new PG Course for Unani, 06 colleges for combined UG & PG proposals and 03 Proposals for increasing intake capacity in Under-graduate / Post-graduate courses for Unani were inspected and recommendations for approval / disapproval of the schemes were made to the Ministry of AYUSH.

In exercise of the powers conferred by Sub-section (2) of Section 14 of the Indian Medicine Central Council Act, 1970 (48 of 1970), the Central Government after consulting the Central Council of Indian Medicine recognized the medical qualification of Ayurvedacharya (Bachelor of Ayurvedic Medicine and Surgery), Ayurved Dhanwantari (M.S. Ayurved), Ayurved Vachaspati (M.D. Ayurved) in the second schedule of the IMCC Act, 1970 during the year 2016-17 and included the name of 17 Ayurvedic Colleges along with recognition of University.

During the year 2016-17, Central Register of the 15 States was notified in the Gazette of Indian Part III, Section IV and 418 Central Registration Certificates were issued to the practitioners of ISM on the basis of their qualification.